

**BEFORE THE NATIONAL GREEN TRIBUNAL, WESTERN  
ZONE BENCH, PUNE**

**ORIGINAL APPLICATION NO. 18 OF 2025**

Adv. Vaibhav Baban Satam ...Applicant  
Versus

Thane Municipal Corporation  
Through its Commissioner & Ors ...Respondents

**REJOINDER TO REPLY FILED BY THE RESPONDENTS**

**MAY IT PLEASE YOUR WORSHIP;**

1. The Applicant in the above Original Application and am fully conversant with the facts and circumstances of the present case.
2. The present Rejoinder is being filed in response to the Affidavit in Reply dated 14.07.2025 filed by Respondent No.1 - Thane Municipal Corporation (hereinafter referred to as "TMC") through its Health Officer, Dr. Rani Ramrao Shinde, and the Affidavit in Reply dated 15.07.2025 filed by Respondents Nos. 3, 4 & 5 - Maharashtra Pollution Control Board (hereinafter referred to as "MPCB") through its Sub-Regional Officer, Sanjeev A. Redasni.
3. Without prejudice to the contents of the Original Application, the Applicant craves leave to reply to the averments made in the said Affidavits as under:

## 4. Rejoinder to Affidavit in reply of Respondent No.1 (TMC):

- i) With reference to Para 1 of TMC's Affidavit in reply, the contents are noted but denied as being too vague and evasive. The Deponent claims awareness of facts but fails to address the environmental violations under the Environment (Protection) Act, 1986, Solid Waste Management Rules, 2016, and the prohibitions under the Eco-Sensitive Zone Notification for Sanjay Gandhi National Park, 2022 (S.O. 2682(E) dated 13.09.2022), and Coastal Regulation Zone (CRZ) Notification, 2019.
- ii) With reference to Para 2 of TMC's Affidavit in reply, it is denied that the Original Application is limited to merely "stopping dumping at Gaimukh Jakat Naka". The prayer seeks comprehensive directions to halt illegal dumping, remediate the site, impose penalties, and ensure compliance with environmental laws in the Eco-Sensitive Zone (ESZ) of Sanjay Gandhi National Park and CRZ areas, as detailed in Exhibits A to E of the OA. The averment is misleading and an attempt to narrow the scope.
- iii) With reference to Para 3 of TMC's Affidavit in reply, the reference to the letter dated 22.01.2025 (Pg. 49 of OA) is incorrect and self-serving. The said letter admitted temporary dumping due to non-operation of the Daighar facility but provided no timeline, environmental safeguards, or consent under Solid Waste Management

Rules, 2016. This very admission underscores the illegality, as dumping in ESZ/CRZ without prior approval violates the aforementioned notifications. TMC's reliance on this letter does not absolve it of liability.

- iv) With reference to Para 4 of TMC's Affidavit in reply, the claims of commencement of Daighar operations on 12.04.2024, shifting of 4534.15 MT of waste to Daighar and completion within "2 months" are denied as unsubstantiated and delayed for which no supporting documents such as transport logs, weighbridge receipts, or MPCB verification reports are annexed. Further no mention of bio-remediation, leachate control, or soil testing at Gaimukh site, rendering the shifting incomplete and environmentally hazardous.
  - v) With reference to Para 5 of TMC's Affidavit, the prayer for disposal is vehemently denied. The matter survives due to ongoing violations, lack of verifiable compliance, and failure to address root causes like inadequate waste processing capacity. TMC must be directed to file a fresh status report with independent verification by CPCB/MPCB.
5. Rejoinder to Affidavit in reply of Respondents Nos. 3, 4 & 5 (MPCB):
- i) With reference to Para 1 of MPCB's Affidavit in reply, the contents are noted but it is denied that the filing

complies fully with the Tribunal's order dated 15.07.2025, as no action taken report on violations under Section 5 of Environment (Protection) Act, 1986, is provided.

- ii) With reference to Para 2 of MPCB's Affidavit in reply, the summary of the OA is incomplete and it omits demands for penal action against erring officials and restoration of the ecosystem.
- iii) With reference to Para 3 of MPCB's Affidavit in reply, the grant of Authorization dated 04.08.2025 under Rule 16(e) of Solid Waste Management Rules, 2016 (valid till 30.06.2030) is ex post facto and does not retroactively legitimize dumping from January 2025. The Authorization is annexed but conditions such as no dumping in ESZ/CRZ are not enforced, as evidenced by ongoing issues. MPCB must explain why prior consent was not obtained and initiate closure directions under Rule 16.
- iv) With reference to Para 4 of MPCB's Affidavit in reply, the site visit on 08.09.2025 reveals continued violations such as construction of MSW Processing Plant at Gaimukh without CRZ clearance which is required under CRZ Notification, 2019, for CRZ-II/III areas, dumping behind Octroi Post near ESZ and Nagla Bunder Creek, with only partial lifting stopped due to rain indicating weather-dependent compliance, not systemic resolution,

the site's proximity less than 100m from Nagla Bunder and Vasai creek with access to forest area contravenes CRZ/ESZ buffers for which no environmental impact assessment has been annexed. Further, there is no mentioning of water/soil sampling for contamination or penalties under Water/Air Acts. MPCB's "observations" are passive wherein active enforcement such as show-cause notice to TMC is absent.

6. Non-Compliance with RTI Application and Implications Thereof;

- i) That to further substantiate the illegality of dumping activities at Gaimukh, the Applicant filed an RTI Application dated 27.01.2025 addressing the SWM/TMC-2 alongwith the Public Information Officer (PIO), Solid Waste Management Department, TMC, seeking critical documents were filed which included the following;
  - a) Site visit report for finalizing the Gaimukh dumping location;
  - b) Administrative approval for the site;
  - c) Approval from Maharashtra Coastal Zone Management Authority (MCZMA);
  - d) Approval from Sanjay Gandhi National Park Eco-Sensitive Zone Monitoring Committee;
  - e) Authorization from MPCB for the dumping site; and

f) Directions/orders issued by TMC Administration for commencing dumping.

The TMC replied to the RTI on 10<sup>th</sup> October 2025. Hereto annexed and marked as **Exhibit “A Colly”** is the copy of Reply and the RTI application.

ii) That despite the urgency, the PIO failed to respond within 48 hours or even 30 days, prompting the Applicant to file a First Appeal dated 04.03.2025 under Section 19(1) of the RTI Act before the First Appellate Authority, TMC. Hereto annexed and marked as **Exhibit “B”** is the copy of first appeal.

iii) That the vague response to the RTI unequivocally establishes that no such approvals/documents exist, confirming the dumping as wholly unauthorized and in contravention of;

- a) CRZ Notification, 2019 (requiring MCZMA clearance for activities in CRZ areas)
- b) ESZ Notification, 2022 (prohibiting waste disposal without ESZ Committee approval); and
- c) Solid Waste Management Rules, 2016 (mandating prior MPCB authorization).

This deliberate withholding of information amounts to contempt of statutory duties and further aggravates the environmental harm, warranting exemplary costs and penal action against the PIO and erring TMC officials under Section 20 of RTI Act read with NGT Act, 2010.

## 7. Evidence of Ongoing Damage through Photographs;

i) That to demonstrate the persistent and escalating environmental damage caused by the illegal dumping activities at Gaimukh Jakat Naka, Ghodbunder Road, Thane (West), despite the Respondents' claims of partial remediation, the Applicant has conducted a fresh site inspection on 03.01.2026. Hereto annexed as **Exhibit “C Colly”** are fresh photographs. The photographs captured during this inspection clearly depict;

- a) Accumulation of legacy waste and leachate runoff contaminating the soil and adjacent Vasai Creek, leading to visible discoloration of water and potential eutrophication affecting marine life;
- b) Erosion of mangroves and vegetation in the Eco-Sensitive Zone buffer of Sanjay Gandhi National Park due to waste overflow;
- c) Scattered plastic and organic waste posing hazards to avian and terrestrial wildlife, with evidence of animal scavenging;
- d) Foul odour and mosquito breeding sites, exacerbating public health risks for nearby residents.

8. That the photographs serve as irrefutable proof of non-compliance and ongoing harm, rebutting the Respondents'

avermments of resolution and underscoring the need for immediate judicial intervention.

9. That the Hon'ble Tribunal's order dated 29.01.2025 (seeking timeline from TMC) and notice dated 04.02.2025 remain unimplemented in spirit. As of 05.01.2026, no final compliance report is filed, and dumping/remediation gaps persist, causing irreparable harm to biodiversity such as mangroves, avian habitats and public health.
10. That as per the letter sent by the Respondent No. 9 to Mr. Stalin D, a representative of Vanashakti, it is observed that the forest reserved Survey no. 297, new survey no. 21, is the Thane city survey no. 13 which is under the control of State Government. Hereto annexed and marked as **Exhibit "D Colly"** is the copy of Survey record by Vanashakti Director. Further, the Applicant has also procured the property card and 7/12 extract for the said survey number 21. Hereto annexed and marked as **Exhibit "E Colly"** is the copy of property card and 7/12 extract.
11. Further in the same report the Thane Municipal Corporation's letter dated 31<sup>st</sup> July 2025 undersigned by Dr. Sunil More, Asst Commissioner Solid Waste Management, TMC mentions the same city survey no. 13. However, the survey numbers shared by TMC to MCZMA are S.N 20/1 and 20/2 belonging to Municipal Corporation are only used as the entry gate for dumping in city survey no. 13. Hereto annexed and marked as **Exhibit "F"** are the survey numbers shared by TMC.

12. That the said waste was dumped, burnt for 25 days and the same was informed to the Deputy Commissioner TMC on 14<sup>th</sup> April 2025. Hereto annexed and marked as **Exhibit “G”** are the photographs of the dumping being burnt. Further, this was also informed via email on 6<sup>th</sup> May 2025 to MPCB by Mr. Stalin D Director of Vanashakti. Hereto annexed and marked as **Exhibit “H”** is the copy of email dated 6<sup>th</sup> May 2025.

13. Thereafter, Ms. Anuradha P Varale from MPCB visited the site on 7<sup>th</sup> May 2025 wherein she addressed the burnt dumping and made a report of that visit. The report specified as under;

- a) Burning of solid waste near eco sensitive zone of Sanjay Gandhi National Park and Vasai Creek;
- b) The entire surrounding was observed with white fumes due to incomplete combustions;
- c) TMC has not taken any precautions;
- d) The solid waste dumped is very closed to Vasai creek which is 50 to 100 metres from the site and near the forest area.

Hereto annexed and marked as **Exhibit “I”** is the copy of visit report.

14. That in view of the above, the Original Application deserves to be allowed with directions:

- i) Immediate halt to all dumping/processing at Gaimukh;
- ii) Imposition of environmental damage compensation on TMC;

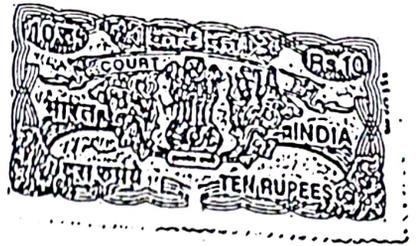
- iii) Directions to MPCB for prosecution under EP Act;
- iv) For such other and further order as this Hon'ble Tribunal may deem just and proper in the facts and circumstances of this case.

Place: Thane

Date: 6<sup>th</sup> January 2026

*Vaibhav B. Satam*

Adv Vaibhav Satam



Application for obtaining information under the "Right to Information Act 2005"

SWM/TMC-2  
27 January 2025

To,  
The Public Information Officer,  
Thane Municipal Corporation,  
Mahapalika Bhavan, Chandanwadi Pachpakhadi,  
Thane (West), Maharashtra - 400602.

= Solid Waste Management

Adv. Vaibhav Satam  
Room No 42, Building no 88A,  
Vrundavan Society, Thane (west)

ठाणे महानगरपालिका, ठाणे मुख्य कार्यालय
27 JAN 2025
भाष्य. क्र. 32833
भाष्य. लिपिका

This information in connection with Letter No: ठामपा / धकव्य / स व / ५७२  
Dated 22 January 2025, issued by Dr. Sunil More (Assistant Commissioner -  
Solid Waste Management), regarding dumping activities at Gaimukh  
(enclosure no 1):

1. Copies of the site visit report prepared for finalizing the dumping location at Gaimukh.
2. Copy of the administrative approval issued for the selected site.
3. Copy of the approval granted by the Maharashtra Coastal Zone Management Authority (MCZMA) for the dumping activities at Gaimukh.
4. Copy of the approval obtained from the Sanjay Gandhi National Park Eco-Sensitive Zone Monitoring Committee.
5. Copy of the authorization issued by the Maharashtra Pollution Control Board (MPCB) for the dumping site at Gaimukh.
6. Copies of any directions or orders issued for starting the dumping activities at the Gaimukh site by the TMC Administration.

Referring to Disposal of Request Section 7

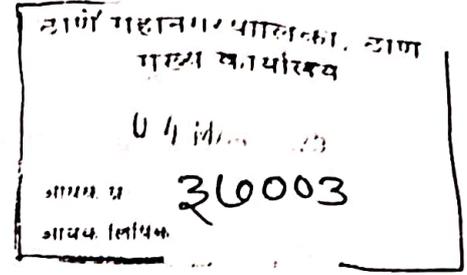
"7. (1) Subject to the proviso to sub-section (2) of section 5 or the proviso to sub-section (3) of section 6, the Central Public Information Officer or State Public Information Officer, as the case may be, on receipt of a request under section 6 shall, as expeditiously as possible, and in any case within thirty days of the

Exhibit "B"  
125  
FIRST APPEAL UNDER SECTION 19(1) OF THE RIGHT TO INFORMATION  
ACT, 2005

4 March 2025

APL/02 – SWM/TMC

To,  
The First Appellate Authority,  
Thane Municipal Corporation,  
Mahapalika Bhavan, Chandanwadi Pachpakhadi,  
Thane (West), Maharashtra - 400602.



**Subject:** First Appeal against Non-Compliance with RTI Request – SWM/  
TMC-2 dated 27 January 2025.

**Appellant:**

Adv. Vaibhav Satam  
Room No 42, Building No 88A,  
Vrundavan Society, Thane (West)  
Email: adv.vaisa@gmail.com  
Mobile: 9699714444

**Respondent:**

The Public Information Officer,  
Thane Municipal Corporation,  
Mahapalika Bhavan, Chandanwadi Pachpakhadi,  
Thane (West), Maharashtra - 400602.

**Details of RTI Application:**

1. RTI Application Reference Number: SWM/ TMC-2 Date of RTI Application: 27 January 2025
2. Subject: Information regarding dumping activities at Gaimukh as per Letter No: ठामपा / धकव्य / स व / ५७२ dated 22 January 2025, issued by Dr. Sunil More (Assistant Commissioner – Solid Waste Management).

**Grounds for Appeal:**

1. Failure to provide the requested information within the prescribed time limit of 48 hours despite the matter concerning public life and safety.
2. Violation of Section 7(1) of the RTI Act, 2005, which mandates that information concerning life and liberty must be provided within 48 hours.

3. Lack of any response from the Public Information Officer (PIO) within **30 days**, violating the statutory provisions of the RTI Act.
4. The requested information is **public information** and does not fall under any exemption specified under Sections 8 or 9 of the RTI Act, 2005.

**Relief Sought:**

1. **Immediate disclosure** of the requested information as per my RTI application dated **27 January 2025**.
2. **Explanation from the PIO** regarding the delay in providing information.
3. **Disciplinary action** against the PIO under Section 20 of the RTI Act for failing to comply with statutory obligations.
4. Any other relief deemed fit by the Appellate Authority.

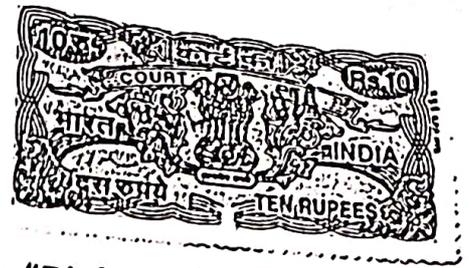
I request the Hon'ble First Appellate Authority to expedite the matter and ensure the information is provided at the earliest, considering its critical public importance.

**Enclosures:**

1. Copy of RTI Application dated **27 January 2025**.

Sincerely,

**Adv. Vaibhav Satam**  
9699714444



Application for obtaining information under the "Right to Information Act 2005"

SWM/ TMC-2  
27 January 2025

To,  
The Public Information Officer, = Solid Waste Management  
Thane Municipal Corporation,  
Mahapalika Bhavan, Chandanwadi Pachpakhadi,  
Thane (West), Maharashtra - 400602.

Adv. Vaibhav Satam  
Room No 42, Building no 88A,  
Vrundavan Society, Thane (west)

ठाणे महानगरपालिका, ठाणे मुख्य कार्यालय	
27 JAN 2025	
भाष्य. सं.	32833
भाष्य. लिपिक	

This information in connection with Letter No: ठामपा / धकव्य / स व / ५७२  
Dated 22 January 2025, issued by Dr. Sunil More (Assistant Commissioner -  
Solid Waste Management), regarding dumping activities at Gaimukh  
(enclosure no 1):

1. Copies of the site visit report prepared for finalizing the dumping location at Gaimukh.
2. Copy of the administrative approval issued for the selected site.
3. Copy of the approval granted by the Maharashtra Coastal Zone Management Authority (MCZMA) for the dumping activities at Gaimukh.
4. Copy of the approval obtained from the Sanjay Gandhi National Park Eco-Sensitive Zone Monitoring Committee.
5. Copy of the authorization issued by the Maharashtra Pollution Control Board (MPCB) for the dumping site at Gaimukh.
6. Copies of any directions or orders issued for starting the dumping activities at the Gaimukh site by the TMC Administration.

Referring to Disposal of Request Section 7

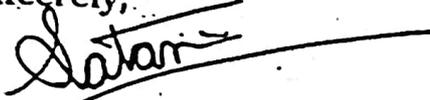
"7. (1) Subject to the proviso to sub-section (2) of section 5 or the proviso to sub-section (3) of section 6, the Central Public Information Officer or State Public Information Officer, as the case may be, on receipt of a request under section 6 shall, as expeditiously as possible, and in any case within thirty days of the

receipt of the request; either provide the information on payment of such fee as may be prescribed or reject the request for any of the reasons specified in sections 8 and 9:

Provided that where the information sought for concerns the life or liberty of a person, the same shall be provided within forty-eight hours of the receipt of the Request."

I kindly request that the requested documents and information be provided with 48 Hours as it concerns with My life, Life of Thane Citizens, Wild life in Sanjay Gandhi National Park and marine life in Vasai Creek.

Sincerely,



Adv. Vaibhav Satam



ठाणे महानगरपालिका, ठाणे

महानगरपालिका भवन, जनरल अरुणकुमार वैद्य मार्ग, चंदनवाडी, पांचपाखाडी, ठाणे ४०० ६०२  
THE MUNICIPAL CORPORATION OF THE CITY OF THANE

दूरधनी: २५३३ १२११  
२५३३ १५९०

संदर्भ क्र./ठामपा/घकव्य/सि.दि/५७२

दिनांक: २२/०१/२०२५

प्रति,

अॅड वैभव साटम

ठाणे.

Email id- [adv.vaisa@gmail.com](mailto:adv.vaisa@gmail.com)

विषय:- मौजे गायमुख येथील घनकचऱ्याच्या साठवणूकीबाबत.

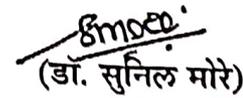
संदर्भ:- आपली दि. १९/०१/२०२५ रोजीची कायदेशीर नोटीस.

महोदय,

आपण दि. १९/०१/२०२५ रोजीच्या संदर्भिय नोटीसी अन्वये ठाणे महानगरपालिकेच्या कार्यक्षेत्रात निर्माण होणाऱ्या घनकचऱ्याचे संजय गांधी राष्ट्रीय उद्यानाच्या पर्यावरणीय संवेदनशील क्षेत्रात अनधिकृतरीत्या विल्हेवाट लावली जात असल्याबाबत आपण दि. १९/०१/२०२५ रोजीच्या संदर्भिय नोटीसी अन्वये कळविलेले आहे.

ठाणे महानगरपालिका कार्यक्षेत्रात निर्माण होणाऱ्या घनकचऱ्यावर मौजे डायघर व मौजे भंडार्ली येथील घनकचरा प्रक्रिया प्रकल्पात प्रक्रिया करुन शास्त्रोक्त पध्दतीने विल्हेवाट लावण्यात येते. परंतू मागील काही दिवसापासून मौजे डायघर येथील प्रक्रिया प्रकल्प पुर्ण क्षमतेने सुरु नसल्याने शहरात निर्माण होणाऱ्या घनकचऱ्याचे मौजे गायमुख येथील जागेवर तात्पुरत्या स्वरूपात साठवणूक करण्यात येत आहे.

तद्नंतर मौजे डायघर येथील प्रक्रिया प्रकल्प पुर्ण क्षमतेने सुरु झाल्यानंतर तात्पुरत्या स्वरूपात साठवणूक केलेला घनकचरा हटविण्यात येऊन त्यावर प्रक्रिया करण्यात येईल.

  
(डा. सुनिल मोरे)

सहाय्यक आयुक्त

घनकचरा व्यवस्थापन विभाग

ठाणे महानगरपालिका, ठाणे.









 महाराष्ट्र वन विभाग	 महाराष्ट्र शासन वनविभाग वनसंरक्षक व संचालक, संजय गांधी राष्ट्रीय उद्यान, बोरीवली (पूर्व), मुंबई - ६६ यांचे कार्यालय Tel. No.022 28850364 E-mail - 1.sgnpmumbai@gmail.com 2.ccfsgnp@mahaforest.gov.in
--	---

जा.क्र. कक्ष-12 /मा.अ./ 16 /2025

दिनांक: 11 ऑगस्ट, 2025

रजि.पोस्टाने

प्रति,

श्री. स्टॅलिन डी.

दुसरा मजला नंदकुमार पवार हाऊस, श्री.  
 जगन्मथ दर्शन इमारत समोर, दर्शन इमारत,  
 भांडुप गाव, भांडुप (पूर्व), मुंबई 400042 मोबाईल  
 नं. 9820232302

- संदर्भ :- 1. माहिती अधिकार अधिनियम 2005 अंतर्गत आपला दि. 15.05.2025 रोजीचा अर्ज प्राप्त दिनांक 16.05.2025.  
 2. प्रथम अपिलीय आदेश प्र.अ.अ/स.व.स.(ता.स)/मा.अ./ 86/ दिनांक 01.08.2025

आपले दि. 15.05.2025. रोजी माहिती अधिकार अधिनियम, 2005 अन्वये माहिती मिळण्याबाबतचा अर्ज या कार्यालयास दिनांक 16.05.2025. रोजी प्राप्त झालेले आहेत. त्याअनुषंगाने माहिती कलम 7(1) मधील तरतुदीनुसार मानीव जन माहिती अधिकारी यांचेकडून प्राप्त माहिती आपणास खालीलप्रमाणे उपलब्ध करून देण्यात येत आहे.

अर्ज क्र.	माहितीचा संक्षिप्त तपशील	पृष्ठसंख्या	मागितलेली व पुरविण्यात येत असलेली माहितीची यादी.
1.	Please provide a copies of document showing action taken on this complaint (Copy of Complaint attached).	01 - 04	संबंधित कक्षाने शासकीय अभिलेखाची पाहणी केली असता मागणी केलेल्या माहितीचा तपशील सोबत सलग्न आहे.
2.	Please provide a copies of document showing site inspection / visit done after the Complaint.		

दस्तावेज : मा.अ. 86/2025

  
 (श्री दत्तात्रेय डईफोडे)  
 कार्यालय अधीक्षक (अति. का.)  
 तथा  
 जनमाहिती अधिकारी  
 वनसंरक्षक व संचालक  
 संजय गांधी राष्ट्रीय उद्यान,  
 बोरीवली

प्रतिलिपी :- प्रथम अपिली अधिकारी तथा सहा.वनसंरक्षक (ता.स.) यांना माहितीस्तव सादर. केदार





महाराष्ट्र शासन  
वनविभाग

SGNP  
SANGLI NATIONAL PARK

वनपरिक्षेत्र अधिकारी येऊर यांचे कार्यालय उपवन, ठाणे,  
फोन नंबर-०२२-२५८५३५८५

जा.क्र. अ/येऊर/गुन्हे/६१६/सप्त २०२५-२६ येऊर दिनांक-०७/०८/२०२५

प्रति,

उप संचालक (उत्तर) येऊर  
संजय गांधी राष्ट्रीय उद्यान, बोरीवली

विषय:- Large Scale dumping/burning of municipal waste in forest, wildlife areas & CRZ  
areas of Thane (Gaimukh Ghodbandar Road)

- संदर्भ:- १. आपलेकडील पत्र क्रमांक-कक्ष-१/जमिन/५८०/दिनांक-०५/०८/२०२५.  
२. आपलेकडील पत्र क्रमांक- ३९१/दिनांक- २३/०६/२०२५.  
३. या कार्यालयाचे पत्र क्रमांक-ब/येऊर/गुन्हे/३५८/दिनांक- १४/०७/२०२५.  
४. सहायक आयुक्त, घनकचरा व्यवस्थापन विभाग, ठाणे महानगरपालिका, ठाणे यांचेकडील पत्र  
क्रमांक-ठ/मपा/घकच्य/सहा.आ/४६८/दिनांक-३१/०७/२०२५.

विषयोक्ति प्रकरणी उपरोक्त संदर्भ क्रमांक-१ अन्वये, श्री. स्टॅलीन डी, वनशक्ती यांचेकडील दिनांक-  
१५/०५/२०२५ रोजीच्या ई-मेल या कार्यालयास दिनांक- ०६/०८/२०२५ रोजी प्राप्त झाला असून, सदर ई-मेलमध्ये नमुद  
तक्रारीच्या अनुषंगाने स्थळपाहणी करून वस्तुस्थितीदर्शक अहवाल आपले कार्यालयास सादर करणेबाबत कळविण्यात  
आले आहे.

सदर तक्रारीच्या अनुषंगाने कळविण्यात येते की सदरिल क्षेत्र हे सर्वे नं २९७ वनविभाग व ठाणे  
महानगरपालिका चा सिटी सर्वे नं. १३ हे लागूनच आहे. त्या क्षेत्राची खातरजमा करणेसाठी दि. ३१/१२/२०२४ रोजी ठाणे  
महानगरपालिका चे सर्व्हर व वनक्षेत्र सर्व्हर यांनी पाहणी करून हद्दनिश्चिती केली आहे. सदर क्षेत्र हे पर्यावरण  
संवेदनशिल क्षेत्रात येते आहे.

उपरोक्त संदर्भ क्रमांक-२ अन्वये, श्री. स्टॅलीन डी यांचेकडील दिनांक- १४/०५/२०२५ रोजीच्या ईमेल मधील  
(Second complaint on Garbage dumping and burning at Gaimukh inside ESZ/CRZ next to or  
inside the SGNP forest boundaries) या तक्रारबाबत, उपरोक्त संदर्भ क्रमांक- ३ अन्वये, संजय गांधी राष्ट्रीय  
उद्यान, बोरीवली अंतर्गत येऊर वनपरिक्षेत्रातील परिमंडळ घेणा, नियतक्षेत्र ओवळा राखीव वन सर्वे क्रमांक. २९७  
नवीन स.क्र. २१ हा ठाणे भूमापण क्रमांक- १३ खाडीलगत असून, सदर भूमापण क्रमांक ठाणे महानगरपालिकेच्या

ताब्यात आहे. माहे फेब्रुवारी 2025 मध्ये महानगरपालिकेने नव्याने डबिंग प्रारंभची निर्मिती करण्यात आली आहे. सदर डबिंग प्रारंभ हे वनपरिवेला लागू असून, त्यावर वनकोषावर व वनजीवांवर विपरीत होण्याची शक्यता नाकारता येत नाही. तसेच सदर क्षेत्र पर्यावरण संवेदनशील क्षेत्रात येत आहे. तसेच आजमितीपर्यंत काही प्रमाणात सदर डबिंग प्रारंभच्या ठिकाणी कचऱ्याच्या गाड्यांची गर्दी झाली आहे. सदर प्रकरणी मा.अतिरिक्त आयुक्त, वन महानगरपालिके, वन कोषा, वन तालुक्याची होणारी निर्मिती करण्यात आली होती.

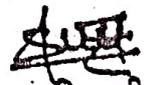
त्या अनुषंगाने उपरोक्त संदर्भ क्रमांक-4 अन्वये, सहायक आयुक्त, वनकचरा व्यवस्थापन विभाग, वन महानगरपालिके, वन कोषा, वन तालुक्यास कळविले आहे.

विषयान्वित जागा सदरस्थितीत वन महानगरपालिकेच्या ताब्यात असून, सदर ठिकाणी शासनाकडील मुलभूत सोईसुविधा विकसित या निधी अंतर्गत ओल्या कचऱ्यापासून खत निर्मिती प्रकल्प प्रस्तावित आहेत.

वन महानगरपालिका क्षेत्रातील संकलित वनकचऱ्यावर मौजे डायवर येथे असलेल्या कचऱ्यापासून वीज निर्मिती प्रकल्पाच्या पहिल्या टप्प्यानुसार कचरा पूर्व प्रक्रिया केंद्रामध्ये प्रक्रिया करण्यात येते. काही तांत्रिक अडचणीमुळे माहे डिसेंबर 2024 मध्ये मौजे डायवर येथील कचरा पूर्व प्रक्रिया केंद्र पूर्ण क्षमतेने कार्यान्वित नव्हते त्यामुळे संकलित केलेला वनकचरा प्रक्रियेसाठी पाठविणे शक्य झाले नाही. परिणामी वन महानगरपालिकेच्या ताब्यात असलेल्या मौजे गायमुख जकात नाक्याच्या मागील बाजूस कचऱ्याची शास्त्रोक्त पध्दतीने साठवणूक करण्यात आलेली आहे. दरम्यानच्या कालावधीत वन महानगरपालिकेला शासनाकडून प्राप्त झालेल्या मौजे आतक्रेली येथील जागेवर कचरा प्रकल्प सुरु करण्यात आलेला आहे. तसेच मौजे डायवर येथील कचरा पूर्व प्रक्रिया केंद्र कार्यान्वित करण्यात आलेले आहे. त्यामुळे गायमुख जकात नाक्याच्या मागील बाजूस तात्पुरत्या स्वस्मात साठविलेल्या वनकचऱ्याचे हस्तांतरण करण्यात येत आहे.

सदरक्रमी मा.आयुक्त, सा. यांचे मान्यतेने कचरा हस्तांतरित करण्याकरीता ठेकेदाराची नियुक्ती करण्यात आलेली असून, पुढील दोन महिन्यांच्या कालावधीत सदर ठिकाणी साठविलेला संपुर्ण कचरा हस्तांतरित करून सदरची जागा पूर्ववत करण्यात येणार आहे.

तरी सदरचा अहवाल माहिती आवश्यक कार्यवाहीसाठी सविनय सादर.

  
वनपरिक्षेत्र अधिकारी,  
येऊर

प्रतिलिपी:- सहा, वनसंरक्षक (उत्तर) येऊर यांना माहितीसाठी सविनय सादर.

  
माहितीचा अधिकारी अधिनियम २००५ अंतर्गत  
देण्यात आलेली माहितीची प्रत



## ठाणे महानगरपालिका, ठाणे

महानगरपालिका भवन, सरसेनानी जनरल अरुणकुमार वेद्य मार्ग, चंदनवाडी पांचपाखाडी, ठाणे ४०० ६०२  
THE MUNICIPAL CORPORATION OF THE CITY OF THANE

दिनांक : ३१/०८/२५

जा.क्र.ठामपा/घकच्य/सहा.आ/४६८

प्रति,  
मा.वनपरिक्षेत्र अधिकारी  
वन विभाग, येऊर  
उपवन ठाणे

OFFICE OF THE R.F.O. YALLAK Borivall Inward No.....५११..... Date:- ०१/०८/२०२५
--

विषय : मौजे गायमुख जकात नाका येथील सर्व्हे क्रमांक २९७ नवीन स.क्र. २९,  
ठाणे भुमापन क्रमांक १३ येथे तात्पुरत्या स्वरूपात साठविण्यात आलेल्या  
घनकचऱ्याबाबत.

संदर्भ : जा.क्र.घ/येऊर/गुन्हे /३५८/सन २०२५-२६ येऊर, दिनांक १४.०७.२०२५

उपरोक्त संदर्भिय विषयानुसार मौजे गायमुख येथील खाडीलगतच्या परिसरात कचऱ्याचे डम्पिंग केले जात असल्याची तक्रार आपल्याकडे प्राप्त झाल्याचे आपण कळविले आहे. त्यानुसार सदर प्रकरणी असलेली वस्तुस्थिती आपणास कळविण्यात येत आहे, विषयाकित जागा सद्यस्थितीत ठाणे महानगरपालिकेच्या ताब्यात असून सदर ठिकाणी शासनाकडील मुलभूत सोईसुविधा विकास या निधी अंतर्गत ओल्या कचऱ्यापासून खत निर्मिती प्रकल्प प्रस्तावित आहेत.

ठाणे महानगरपालिका क्षेत्रातील संकलित घनकचऱ्यावर मौजे डायघर येथे असलेल्या कचऱ्यापासून वोज निर्मिती प्रकल्पाच्या पहिल्या टप्प्यानुसार कचरा पूर्व प्रक्रिया केंद्रामध्ये प्रक्रिया करण्यात येते. काही तांत्रिक अडचणीमुळे माहे डिसेंबर २०२४ मध्ये मौजे डायघर येथील कचरा पूर्व प्रक्रिया केंद्र पूर्ण क्षमतेने कार्यान्वित नव्हते त्यामुळे संकलित केलेला घनकचरा प्रक्रियेसाठी पाठविणे शक्य झाले नाही. परिणामी ठाणे महानगरपालिकेच्या ताब्यात असलेल्या मौजे गायमुख जकात नाकाच्या मागील बाजूस कचऱ्याची शास्त्रोक्त पध्दतीने साठवणूक करण्यात आलेली आहे. दरम्यानच्या कालावधीत ठाणे महानगरपालिकेला शासनाकडून प्राप्त झालेल्या मौजे आतकोली येथील जागेवर कचरा प्रकल्प सुरु करण्यात आलेला आहे. तसेच मौजे डायघर येथील कचरा पूर्व प्रक्रिया केंद्र कार्यान्वित करण्यात आलेले आहे. त्यानुसार मौजे गायमुख जकात नाकाच्या मागील बाजूस तात्पुरत्या स्वरूपात साठविलेल्या घनकचऱ्याचे हस्तांतरण करण्यात येत आहे.

सदरकामी मा.आयुक्त सो यांचे मान्यतेने कचरा हस्तांतरित करण्याकरिता ठेकेदाराची नियुक्ती करण्यात आलेली असून पुढील दोन महिन्यांच्या कालावधीत सदर ठिकाणी साठविलेला संपूर्ण कचरा हस्तांतरित करून सदरची जागा पुर्ववत करण्यात येणार आहे.

*(Handwritten signature)*  
३१/०८/२५

माहितीचा अधिकार अधिनियम २००५ अंतर्गत  
देण्यात आलेली माहितीची प्रत

*(Handwritten signature)*  
(डा.सुनिल मोरे)

सहायक आयुक्त

घनकचरा व्यवस्थापन विभाग  
ठाणे महानगरपालिका, ठाणे



## मालमत्ता पत्रक



PU-ID: 70605398415

[महाराष्ट्र जमीन महसूल (गाव, नगर व शहर भूमापन) नियम, १९६९ यातील नियम ७ नमुना "ड"]

70605398415

गाव/पेठ : भाईंदरपाडा		तालुका/न.भू.का. : उप अधीक्षक भूमि अभिलेख, ठाणे			जिल्हा : ठाणे
नगर भूमापन क्रमांक	शिट नंबर	प्लॉट नंबर	क्षेत्र चौ.मी.	धारणाधिकार	शासनाला दिलेल्या आकारणीचा किंवा भाड्याचा तपशील आणि त्याच्या फेरतपासणीची नियत वेळ
१३			२७६७७.५०	ग-१	

सुविधाधिकार :	
हक्काचा मूळ धारक :	H
वर्ष : २००४	मध्यवर्ती सरकार खाडी
पट्टेदार :	
इतर भार :	
इतर श्रेरे :	

दिनांक	व्यवहार	खंड क्रमांक	नविन धारक(घा), पट्टेदार(प) किंवा भार (इ)	साक्षांकन
--------	---------	-------------	---	-----------

<p>हि मिळकत पत्रिका (दिनांक <b>18/11/2020 12:11:00 AM</b> रोजी) डिजिटल स्वाक्षरी केली असल्यामुळे त्यावर कोणत्याही सही शिक्काची आवश्यकता नाही.</p> <p>मिळकत पत्रिका डाउनलोड दिनांक <b>05/01/2026 07:01:24 PM</b></p> <p>वैधता पडताळणी साठी <a href="https://digitalsatbara.mahabhumi.gov.in/DSLR/Login/VerifyPropertyCard">https://digitalsatbara.mahabhumi.gov.in/DSLR/Login/VerifyPropertyCard</a> या संकेत स्थळावर <b>2109100001929087</b> हा क्रमांक वापरावा.</p>				<p>हे मालमत्ता पत्रक डिजिटली साईन केलेले आहे</p>
--	--	--	--	--





घनकचरा व्यवस्थापन विभाग  
क्र.ठामपा/घकव्य/आअ- २०१  
दिनांक- १२/१२/२०२५

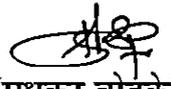
प्रति,  
श्री.संतोष प्र.आरु  
विधी सहाय्यक,  
विधी विभाग,  
ठाणे महानगरपालिका,ठाणे

**विषय:** मा. राष्ट्रीय हरित लवाद, पश्चिम विभाग, पुणे येथील  
ओरीजनल अप्लिकेशन क्र. १८/२०२५ (WZ)  
वैभव बबन साटम ..वि.. ठाणे महानगरपालिका, ठाणे व इतर.

**संदर्भ:** १. मा. राष्ट्रीय हरित लवाद, पश्चिम विभाग, पुणे यांचे  
दि.२३/०९/२०२५ रोजीचे आदेश.  
२. आपले कार्यालयाकडील पत्र क्र.१३५८ दि.४/११/२०२५.

उपरोक्त विषयाच्या अनुषंगाने मा. राष्ट्रीय हरित लवाद, पश्चिम विभाग, पुणे यांचेकडे  
श्री. वैभव बबन साटम यांनी सादर केलेल्या ओरिजनल अप्लिकेशन क्र. १८/२०२५ (WZ)  
अनुषंगाने संदर्भ क्रमांक ०१ नुसार दिनांक २३/०९/२०२५ रोजीच्या सुनावणीदरम्यान दिलेल्या  
आदेशानुसार, गायमुख जकात नाका येथील मागील मोकळ्या जागेत घनकचऱ्याचे संकलन केलेल्या  
जागेचे सर्व्हे नंबर बाबत माहिती देण्याबाबत संदर्भ क्रमांक ०२ अन्वये या कार्यालयास कळविण्यात  
आलेले आहे.

सोबत सर्व्हे नंबरसंबंधीची माहिती जोडलेली आहे. सदर सर्व्हे नंबरच्या उत्तर (North) व  
पश्चिम (West) बाजूस लागून असलेल्या जागेला स्वतंत्र सर्व्हे नंबर उपलब्ध नाही.

  
(मधुकर बोडके)

उपआयुक्त,  
घनकचरा व्यवस्थापन विभाग  
ठाणे महानगरपालिका, ठाणे



महाराष्ट्र शासन

## गाव नमुना सात (अधिकार अभिलेख पत्रक)

[ महाराष्ट्र जमीन महसुल अधिकार अभिलेख आणि नोंदवहा (तयार करणे व सुस्थितीत ठेवणे) नियम १९७१ यातील नियम ३,५,६ आणि ७ ]

गाव :- भाईदरपाडा (९४३८९४)

तालुका :- ठाणे

जिल्हा :- ठाणे



PU-ID : 21387631942

भूमापन क्रमांक व उपविभाग २०/१

21387631942

भूधारणा पद्धती भोगवटादार वर्ग-१		शेताचे स्थानीक नाव :					
क्षेत्र, एकक व आकारणी	खाते क्र.	भोगवटादाराचे नाव	क्षेत्र	आकार	पो.ख.	फेरफार क्र	कुळ, खंड व इतर अधिकार
क्षेत्राचे एकक हे.आर.चौ.मी	५१३	ठाणे महानगरपालिका ठाणे जकात नाका आ.क्र.१	१.००.८०	१.३०	०.४०.९०	(१०५८)	कुळाचे नाव व खंड
अ) लागवड योग्य क्षेत्र जिरायत १.००.८० बागायत - एकुण ला.यो. क्षेत्र १.००.८०							इतर अधिकार प्रलंबित फेरफार : नाही.
ब) पोटखराब क्षेत्र (लागवड अयोग्य) वर्ग (अ) ०.४०.९० वर्ग (ब) - एकुण पो.ख.क्षेत्र ०.४०.९०							शेवटचा फेरफार क्रमांक : १०५८ व दिनांक : १८/०२/२०१७
एकुण क्षेत्र (अ+ब) १.४१.७०							
आकारणी १.३०							
जुडी किंवा आकारणी विशेष							
जुने फेरफार क्र : (५१) (७०) (५८५) (६०६) (८१६) (९२४) (१०२८) (१०४६) (१२३६) (१२८२) (१३२६) (१३८६) (१४६९) (१७८०) (१९१३) (१९१५) (१९५१) (२३६०) (२३६३)							सीमा आणि भूमापन चिन्हे :

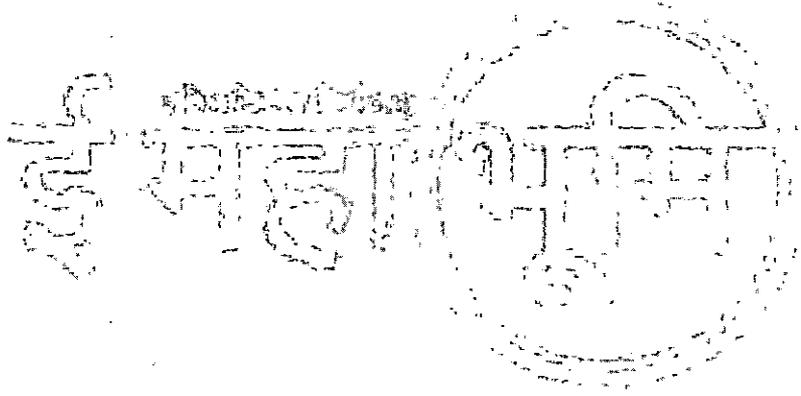
सदर सर्व्हे हा नगर भूमापन हद्दीत आहे.



हा गाव नमुना क्रमांक ७ दिनांक २८/११/२०१९, २०१९:१६ PM रोजी डिजिटल स्वाक्षरीत केला आहे व गाव नमुना क्रमांक १२ चा डेटा स्वयंप्रमाणित असल्यामुळे ७/१२ अभिलेखावर वर कोणत्याही सही शिक्क्याची आवश्यकता नाही.  
७/१२ डाउनलोड दि. : ०६-११-२०२५ : १७:४६:४७ PM. वैधता पडताळणीसाठी <https://digital.satbara.mahabhumi.gov.in/dsr/> या संकेत स्थळावर जाऊन 2109100001145238 हा क्रमांक वापरावा.

पृष्ठ क्र. १/३





हा गाव नमुना क्रमांक ७ दिनांक २८/११/२०१९:०२:०९:१६ PM रोजी डिजिटल स्वाक्षरीत केला आहे व गाव नमुना क्रमांक १२ चा डेटा स्वयंप्रमाणित असल्यामुळे ७/१२ अभिलेखावर वर कोणत्याही सही शिफक्याची आवश्यकता नाही.  
 ७/१२ डाउनलोड दि. : ०६-११-२०२५ : १७:४६:४७ PM. वैधता पडताळणीसाठी <https://digitalsatbara.mahabthumi.gov.in/dsb/> या संकेत स्थळावर जाऊन 2109100001145238 हा क्रमांक यापरावा.

पृष्ठ क्र. २/३

Digitally signed



## गाव नमुना बारा ( पिकांची नोंदवही)

[ महाराष्ट्र जमीन महसूल अधिकार अभिलेख आणि नोंदवही (तयार करणे व सुस्थितीत ठेवणे) नियम १९७१ यातील नियम २९ ]

गाव :- भाईदरपाडा (१४३८९४)

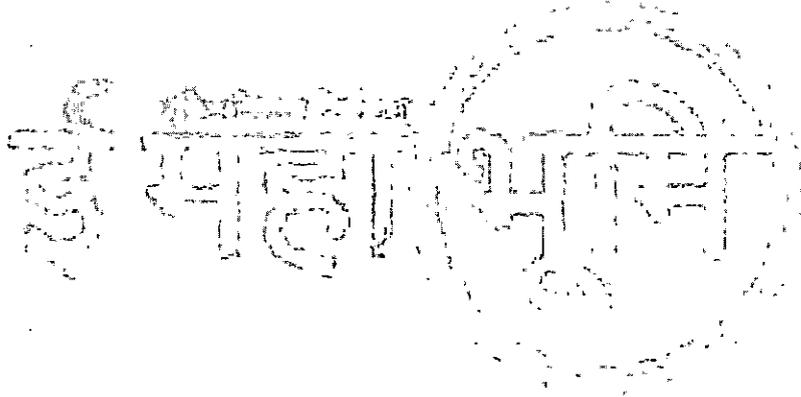
तालुका :- ठाणे

जिल्हा :- ठाणे

भूमापन क्रमांक व उपविभाग २०/१

			पिकाखालील क्षेत्राचा तपशील					लागवडीसाठी उपलब्ध नसलेली जमीन		शेरा
वर्षे	हंगाम	खाते क्रमांक	पिकाचा प्रकार	पिकांचे नाव	जल सिंचित	अजल सिंचित	जल सिंचनाचे साधन	स्वरूप	क्षेत्र	
(१)	(२)	(३)	(४)	(५)	(६)	(७)	(८)	(९)	(१०)	(११)
					हे.आर.चौ.मी	हे.आर.चौ.मी			हे.आर.चौ.मी	
२०१९-२०	संपूर्ण वर्ष							बिनशेती सुविधाक्षेत्र	१.००८०	
२०२१-२२	संपूर्ण वर्ष	५१३						बिनशेती सुविधाक्षेत्र	१.४१७०	

टीप : \*\* सदरची नोंद मोबाइल ॲप द्वारे घेणेत आलेली आहे





महाराष्ट्र शासन

## गाव नमुना सात (अधिकार अभिलेख पत्रक)

[महाराष्ट्र जमीन महसुल अधिकार अभिलेख आणि नोंदवह्या (तयार करणे व सुस्थितीत ठेवणे) नियम १९७१ यातील नियम ३,५,६ आणि ७]

गाव :- भाईदरपाडा (१४३८९४)

तालुका :- ठाणे

जिल्हा :- ठाणे



PU-ID : 38334650314

भुमापन क्रमांक व उपविभाग २०/२

38334650314

भुधारणा पद्धती		भोगवटादार वर्ग - १		शेताचे स्थानीक नाव :			
क्षेत्र, एकक व आकारणी	खाते क्र.	भोगवटादाराचे नाव	क्षेत्र	आकार	पो.ख.	फेरफार क्र	कुळ, खंड व इतर अधिकार
क्षेत्राचे एकक हे.आर.चौ.मी	२०३	ठाणे महानगरपालिका ठाणे रस्त्याकडे	०.१५.२०	०.२०	०.०६.१०	(१०५८)	कुळाचे नाव व खंड
अ) लागवड योग्य क्षेत्र							इतर अधिकार
जिरायत	०.१५.२०						प्रलंबित फेरफार : नाही.
बागायत	-						शेवटचा फेरफार क्रमांक : १०५८ व दिनांक : १८/०२/२०१७
एकुण							
ला.यो. क्षेत्र	०.१५.२०						
ब) पोटखराब क्षेत्र							
(लागवड अयोग्य)							
वर्ग (अ)	०.०६.१०						
वर्ग (ब)	-						
एकुण							
पो.ख.क्षेत्र	०.०६.१०						
एकुण क्षेत्र	०.२१.३०						
(अ+ब)							
आकारणी	०.२०						
जुडी किंवा विशेष							
आकारणी							
जुने फेरफार क्र : (५१) (७०) (५८५) (६०६) (८१६) (९२४) (१०२८) (१०४६) (१२३६) (१२८२) (१३२६) (१३८६) (१४६१) (१७८०) (१९१३) (१९१५) (१९५१) (२३६०) (२३६३)							सीमा आणि भुमापन चिन्हे :

सवर सर्व्हे हा नगर भुमापन हद्दीत आहे.



हा गाव नमुना क्रमांक ७ दिनांक २८/११/२०१९ ०२:१०:११ PM रोजी डिजिटल स्वाक्षरीत केला आहे व गाव नमुना क्रमांक १२ चा डेटा स्वयंप्रमाणित असल्यामुळे ७/१२ अभिलेखावर वर कोणत्याही सही शिक्क्याची आवश्यकता नाही.

पृष्ठ क्र. १/३

७/१२ डाउनलोड दि. : ०६-११-२०२५ : १७:४८:२३ PM. वैधता पडताळणीसाठी <https://digitalsatara.mahabhumi.gov.in/dslr/> या संकेत स्थळावर जाऊन 2109100001124174 हा क्रमांक यापराचा.



हा गाव नमुना क्रमांक ७ दिनांक २८/११/२०१९:०२:१०:११ PM रोजी डिजिटल स्वाक्षरीत केला आहे व गाव नमुना क्रमांक १२ चा डेटा स्वयंप्रमाणित असल्यामुळे ७/१२ अमिलेखावर वर कोणत्याही सही शिक्क्याची आवश्यकता नाही.  
७/१२ डाउनलोड दि. : ०६-११-२०२५ : १७:४८:२३ PM. वैधता पडताळणीसाठी <https://digitalsatbara.mahabhumi.gov.in/dsb/> या संकेत स्थळावर जाऊन 2109100001124174 हा क्रमांक वापरावा.

## गाव नमुना बारा ( पिकांची नोंदवही)

[ महाराष्ट्र जमीन महसूल अधिकार अभिलेख आणि नोंदवह्या (तयार करणे व सुस्थितीत ठेवणे) नियम १९७१ यातील नियम २९ ]

गाव :- भाईदरपाडा (१४३८९४)

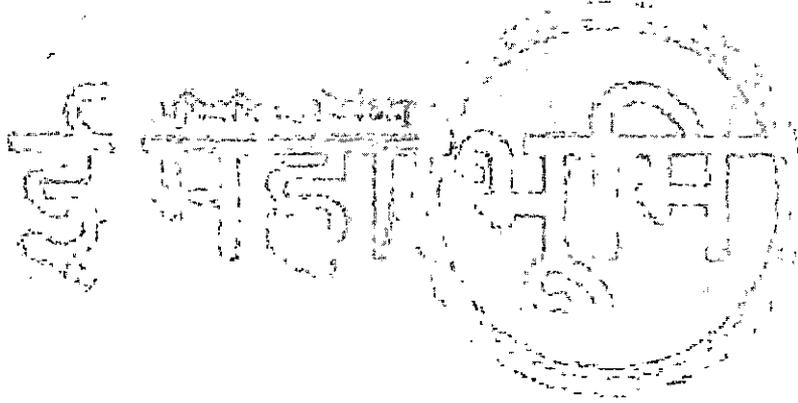
तालुका :- ठाणे

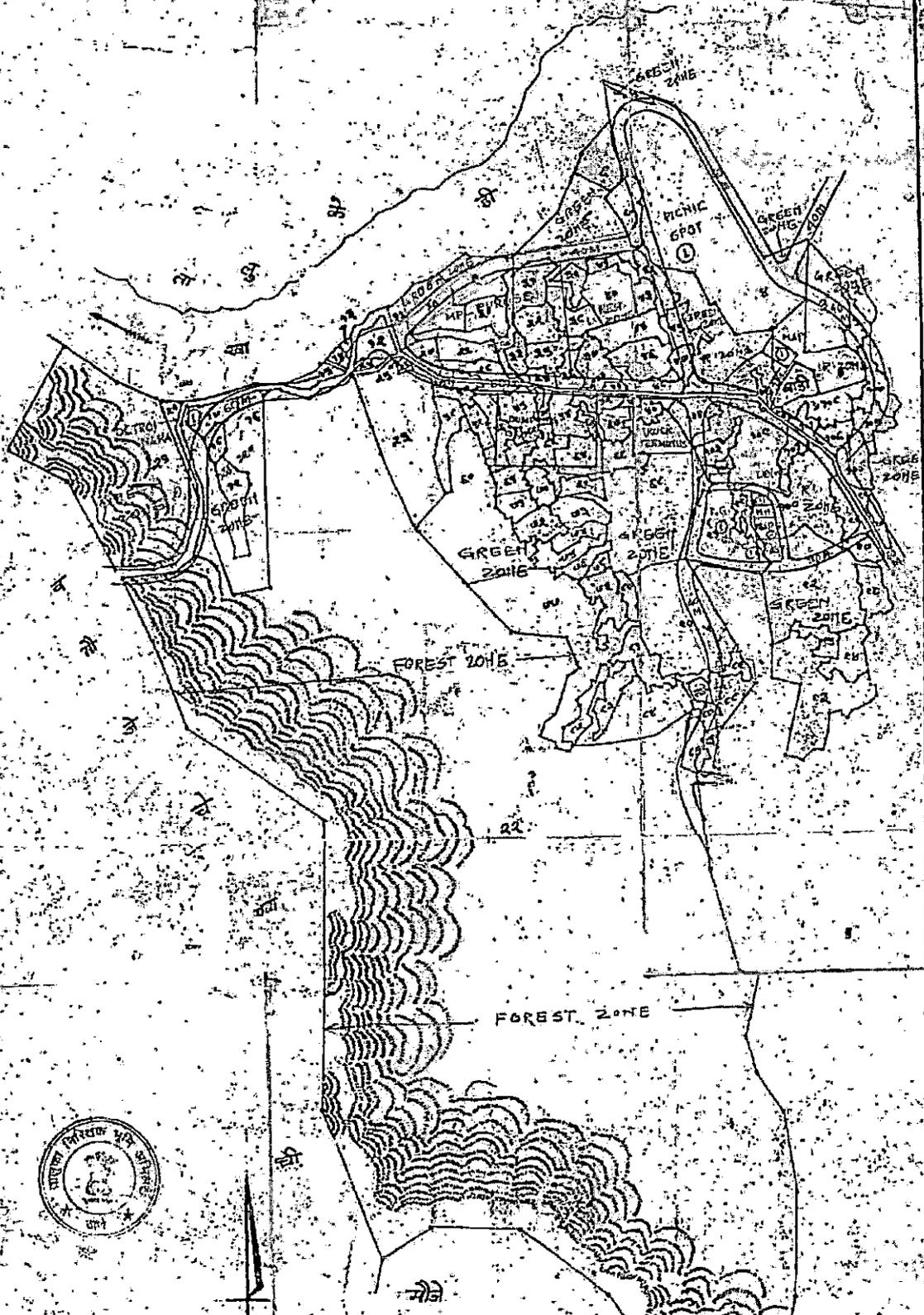
जिल्हा :- ठाणे

भूमापन क्रमांक व उपविभाग २०/२

			पिकाखालील क्षेत्राचा तपशील					लागवडीसाठी उपलब्ध नसलेली जमीन		शेरा
वर्ष	हंगाम	खाते क्रमांक	पिकाचा प्रकार	पिकांचे नाव	जल सिंचित	अजल सिंचित	जल सिंचनाचे साधन	स्वरूप	क्षेत्र	
(१)	(२)	(३)	(४)	(५)	(६)	(७)	(८)	(९)	(१०)	(११)
					हे.आर.चौ.मी	हे.आर.चौ.मी			हे.आर.चौ.मी	
२०१९-२०	संपूर्ण वर्ष							रस्तापड	०.१५२०	
२०२०-२१	संपूर्ण वर्ष							रस्तापड	०.२१३०	
२०२१-२२	संपूर्ण वर्ष	२०३						रस्तापड	०.२१३०	

टीप : \*\* सदरची नोंद मोबाइल ॲप द्वारे घेणेत आलेली आहे





# मौजे भाइदर पाडा

तालुका ठाणे

जिल्हा ठाणे

स्केल 1:10,000

सर्वेक्षण संख्या: 2011  
 सर्वेक्षण वर्ष: 1971  
 दिनांक: 17/1/1971  
 सर्वेक्षक: श्री. वि. वि. वि. वि.  
 सहायक सर्वेक्षक: श्री. वि. वि. वि. वि.  
 सहायक सर्वेक्षक: श्री. वि. वि. वि. वि.

श्री. वि. वि. वि. वि.  
 सहायक सर्वेक्षक  
 सर्वेक्षण विभाग, ठाणे

Printed at Colaba, Bombay



Gaimukh Jakat Naka, Ghodbunder Rd. Open Scrub, Thane West, Thane, Maharashtra 401107, India

Thane  
Maharashtra  
India



32°C  
90°F

2025-04-14(Mon) 07:04(pm)



Gaimukh Jakat Naka, Ghodbunder Rd, Open Scrub, Thane West, Thane, Maharashtra 401107, India

Thane  
Maharashtra  
India



32°C  
90°F

2025-04-14(Mon) 07:05(pm)



## Large scae dumping /burning of municipal waste in forest, wildlife areas and CRZ areas of Thane ( Gaimukh Ghodbunder Road)

1 message

Stalin D <stalin.vanashakti@gmail.com>

Tue, 6 May 2025 at 15:01

To: collector thane <collectorofficethane@gmail.com>, ccftthane <ccftthane@mahaforest.gov.in>, Dcf Thane <dcfthane@gmail.com>, mc@thanecity.gov.in, Tahsildar Thane <tahthane@gmail.com>, ms@mpcb.gov.in, ccfsngp@mahaforest.gov.in, RO Thane <rothane@mpcb.gov.in>, psec.env@maharashtra.gov.in, psec ud2 <psec.ud2@maharashtra.gov.in>

# vanashakti

Respected Officials

Please take a look at the pictures and video shared as a google drive link. This site is at Gaimukh abutting the Vasai creek/Ulhas estuary along Ghodbunder road Thane .It is preposterous and shocking to see Garbage being dumped in Forest land, CRZ area, Mangroves buffer Zone, also in what appears to be part of the Sanjay Gandhi National Park . We are not the experts to understand the survey number and land ownership issues but we can clearly understand that a gross illegality is being perpetuated here There is absolutely nothing to differentiate between the national park ,forest boundary at this location. This is not the site to dump municipal garbage . Garbage is dumped , burnt and pushed into the creek at this location. Burning mountains of garbage are seen at this location. Despite being partied in the on going Su Motto PIL on air pollution in the Hon`ble Hlgh Court of Bombay , as a Govt body you ( TMC) has engaged in this violation.The Thane Municipal Corporation must be prosecuted for this horrendous act.The Chief Engineer solid waste management must be named, proceeded against in the FIR.

This is the second time this site has been illegally used to dump garbage. We remember then that the last attempt was a decade ago and the Thane Forest department had initiated action at the time.

This wanton destruction and degradation of forests, wildlife areas and coastal zones is simply not acceptable. This is a clear case of violation of the Air act, the Water Act, The MSW rules, The Forest conservation Act, the CRZ notification . Each and every agency named in this email has the power to take immediate action and as you are well aware of, we will not let this pass muster .Please do not force us to engage into another round of litigation on this issue. If we are forced to do that, please rest assured this time that we will do it at your cost and consequences. Link to the video is given below.

<https://drive.google.com/file/d/1eAMCk4q7LlxjcyEkBRfIDjfpS75UHrmO/view?usp=drivesdk>

Thanking You

Yours Sincerely

Stalin D

Director-Vanashakti

# 152

Cell No. : 9820232302

201, Nandakumar Pawar House, Opp. Jagannath Darshan Building, M.D. Keni Road, Bhandup Village, Nahur (E) - 400042.

Website: <http://www.vanashakti.org/>



	Decimal	DMS
Latitude	19.286456	19°17'11" N
Longitude	72.930422	72°55'49" E

2025-05-06(Tue) 12:00(pm)

Stalin D.,  
Director

**VANASHAKTI**

Cell No. : 9820232302

201, Nandakumar Pawar House, Opp. Jagannath Darshan Building, M.D. Keni Road, Bhandup Village, Nahur (E) - 400042.

Website: <http://www.vanashakti.org/>

#### 4 attachments

 20250506\_120037(pm)\_\_[map].jpg  
2.5 MB

 **Overview of Dump site Gaimukh.jpg**  
631 KB

 **March 2024.jpg**  
577 KB

 **March 2025.jpg**  
580 KB

# 153

# MAHARASHTRA POLLUTION CONTROL BOARD



**RIGHT TO  
INFORMATION**

Tel : 25802272

Fax : 25805398

E-mail Id: srothane2@mpcb.gov.in

Visit us at: www.mpcb.gov.in



Sub-Regional Office, Thane-II  
5<sup>th</sup> Floor, Office Complex Bldg.,  
Near Mulund Check Naka,  
Wagale Estate,  
Thane-400 604

No.MPCB/SROT-II/RTI-B-429

Date:- 21/05/2025

To,  
Mr. Stalin Dayanand, ~~justice~~  
Opp. Jaagannath Darshan Building,  
M.D. Keni Road, Nahur (E). 400042

Sub:- Application under RTI Act, 2005....

Ref :- RTI application by Mr. Stalin D, dtd. 15.05.2025.  
received this office dtd. 19.05.2025

With reference to above subject matter & reference, the information is enclosed herewith.

If you are not satisfied with above information you may file an appeal application to Regional Officer and Appellate Authority 5th Floor, Office Complex Bldg., Near Mulund Check Naka, Wagale Estate, Thane-400 604 within 30 days.

D.A. – As above

  
Information Officer &  
Sub-Regional Officer, Thane-II

Copy submitted for information to:-  
Appellate Authority & Regional Officer, M. P. C. Board, Thane

Copy to:-  
Master file



## Maharashtra Pollution Control Board

महाराष्ट्र प्रदूषण नियंत्रण मंडळ

### Visit Report

#### General Information

**IMIS ID :** MPCB-UNCONSENTED-0000034069

**Industry Name :** Thane Municipal Corporation( Illegal Dumping Site at Gaimukh)

**Address :** Illegal Dumping Site at Gaimukh, Jakat Naka Ghod Bundar road, Thane.

**Pincode :** 400615

**Category :** Orange (LSI)

**Email :**

**Phone :**

**Visit Scheduled On :** 06/05/2025

**Last date of visit :** 07/05/2025

**Visited by :** Anirudha P. Varale(FO-Thane I)



#### Visited On

Visited Industry on :06/05/2025

Email Address of Unit :pcctmc.ho@gmail.com

Telephone Number of Unit :8888854539

#### Siting Criteria

Siting Criteria : No

#### Location

Notified Industrial area : No

Detail : TMC

Planning Authority : TMC

#### Visit For

Visit For : Unconsented

#### Previous Consent Detail

Consent UAN No.	Date	Validity	Capital Investment	Verified By
NA			0	NA

#### Environment Clearance

Is EC Applicable : No

### Production Details

Product Name	Quantity(As consent)	Unit(As consent)	Quantity(Actual)	Unit(Actual)	Operational Issue
Illegal Dumping Site	0	--NA--	0	--NA--	No

### Waste Water Management

Source of water :  
 1) Surface  
 Surface Detail : TMC  
 Authority Permission : TMC

#### Deviation In:

Water Consumption : No

Effluent : No

Sewage : No

#### Whether Industrial effluent generated : No

#### Whether Domestical effluent generated : No

		Industrial		Domestic	Gardening
		Process	Cooling		
Generation in m3/day	As per consent				0
	Actual				0

#### Treatment System

	Industrial	Domestic
Primary :		
Secondary :		
Tertiary :		
Advanced :		

#### JVS sample collection (Water)

JVS sample collected for Water : No

Detail : NA

## Previous JVS Records (Water)

Sr. No.	Unique id	Barcode Number	Sample Type	Sample Subtype	Payment Status	COA Generated
---------	-----------	----------------	-------------	----------------	----------------	---------------

## Air Pollution Aspect

1) Details of emission : No

#	Source	Fuel Name	Fuel Quantity	Fuel Unit	Control Equipment Installed	Stack Height(mtrs)	Operational Issue
---	--------	-----------	---------------	-----------	-----------------------------	--------------------	-------------------

Record not found.

2) Differential in existing source of emission : No

## JVS sample collection (Air)

JVS sample collected for Air : No

Detail : NA

## Previous JVS Records (AIR)

Sr. No.	Unique id	Barcode Number	Sample Type	Sample Subtype	Payment Status	COA Generated
---------	-----------	----------------	-------------	----------------	----------------	---------------

## Hazardous Waste Generation

Difference in exiting waste generation : No

## Non Hazardous Waste Generation

Difference in exiting waste generation : No

## Any specific Conditions

	Condition	Compliance
Consent	NA	NA
Directions	NA	NA
Environment Clearance	NA	NA
Any NGT / Court order	NA	NA

## Bank Guarantee

BG Imposed :

## Remark

#	Statutory Submissions	Financial Year	Within Time	Whether any deviation waste generation & disposal (less/more )
---	-----------------------	----------------	-------------	--

Record not found.

## Penal Charges

Penal Charges : No

#### OCEMS

Is Mandatory : Not Mandatory

Detail : NA

Connected to MPCB server : No

Detail : NA

#### Green Coverage

Green Coverage : No

Detail : NA

#### Any Specific Observation

Any Specific Observation : Visited the Solid Waste Dumping Site located at Gaimukh, Jakat Naka, Ghodbunder Road, Thane as per the directions of RO & SRO in respect of complaint received regarding burning of Municipal Solid Waste dumped near Eco Sensitive Zone of Sanjay Gandhi National Park & Vasai Creek. During the visit observed huge quantity of Municipal Solid Waste found dumped by TMC at said location and due to fire caught by the Solid Waste, the entire surrounding area was observed with white fume due to incomplete combustion. TMC has not taken any precautions like arrangement of fire extinguisher to control the fire caught by the Solid Waste dumped at Site. The Solid Waste dumped is very close to Vasai Creek i.e. about 50 to 100 Mtrs. from the Site and near to forest area. In view of the above, submitted for appropriate action in this regards.

#### Previous legal action detail

Sr. No.	Legal Action Details	Legal Direction/Notice Details
1	MPCB-LEGAL_ACTIONS-070525013 <b>Initiated By:</b> Anirudha P. Varale(FO-Thane I)	<b>Outward No:</b> <b>Issued By:(-)</b> <b>Issued On:</b>

#### Whether unit complied

Whether unit complied : No